- (c) Out of the total grants promised by the Ford Foundation (U.S.A.) earlier, the Foundation released \$ 25,460,81 (Rs. 1,90,952.33) in 1974-75 and \$ 45,886.66 (Rs., 3,86,279.01) in 1975-76. No grant from the Ford Foundation was received in 1976-77.
  - (d) No, Sir.

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## Gazetted Officers working at Headquarters of North Eastern Railway

## 333. SHRI SYED AHMED HASHMI:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of Gazetted Officers in the Headquarter Offices of the North Eastern Railway who have been working there from five to twenty years;
- (b) what are the reasons for retaining them at the place for such a long period;
- (c) what steps Government propose to take to shift them?
- THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a)
- (b) and (c) No rigid period of stay of officers at one place has been fixed. Transfers are periodically make keeping in view Administrative requirements.

## Swadeshi Cotton Mills Co. Limited, Kanpur

334. SHRI SYED AHMAD HASH MI: Will the Minister of LAW, JUS TICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that some near relatives of the Directors of the Swadeshi Cotton Mills Co. Ltd., Kan. pur have been and are drawing huge amounts in the form of Gurantee Commission;
- (b) if so, what are the names of these drawees and what is the amount involved in each case;

(c) whether prior approval of the Company Or the Central Government for the payment of such remuneration to the relatives of the Directors had been obtained; and

to Questions

(d) if not, what action Government propose to take against the Company for violation of the provisions of the Companies Act and to recover the amounts wrongly drawn by such persons?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) During the course of inspection of •the books of accounts of the Company under Section 209—A. of the Companies Act, 1956, carried out in February-March, 1976, it came to notice that a total amount of Rs. 8,00,871,42 being guarantee Commission payable in respect of years 1966 to 1974-75 to Shri M. R. Jaipuria, father of Dr. R. R. Jaipuria, Managing, Director of the Company had been provided in the Company's books of accounts. Out of the said amount, a sum of Rs. 4,35,114.34 has already been paid

- (c) Approval of the Company in General Meeting has not been obtained. Approval of the Central Govern-ment was not required upto 31st January, 1975.
- (d) The Company has been asked to recover the amount from the said person.

## Shares held by the Birla Group in **Business Institutions in Foreign Countries**

- 335. SHRI SYED AHMAD HASHMI: Will the Minister of RAILWAYS ANR COMPANY AFFAIRS be pleased to state:
- (a) the number of business institutions in foreign countries in which the Birla Group hold Shares; and
- (b) the nature of business transacted by these institutions?